

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:81
ANSWERED ON:01.03.2005
DEPORTATION OF CHAKMA AND HAJONG
Gao Shri Tapir

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has taken any steps for deportation of Chakma and Hajong refugees from the territory of Arunachal Pradesh;
- (b) if not, the steps initiated by the Union Government to grant Indian citizenship to Chakma and Hajong refugees; and
- (c) the time by which the issue is likely to be resolved?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a),(b)&(c): The Hon'ble Supreme Court of India by its judgement dated the 9th January 1996 in a Writ Petition (Civil) No.720 of 1995, has directed, inter-alia, that individual Chakma/Hajong settled in Arunachal Pradesh will not be evicted on the ground that he is not a citizen of India until the Government of India has taken a decision on his application for citizenship. Applications of Chakmas/Hajongs settled in Arunachal Pradesh for grant of citizenship received by the Government of India have been sent to the State Government of Arunachal Pradesh for their recommendations in accordance with the Citizenship Rules 1956 framed under the Citizenship Act, 1955.